

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

This the 04th day of *September, 2018*.

**HON'BLE MR. GOKUL CHANDRA PATI, MEMBER (A).
HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J).**

Original Application Number. 330/00756/2018.

Keshav Prasad Kushwaha, Aged about 60 years, S/o Shri Ramakant Kushwaha, Presently working as Programme Executive, All India Radio, Gorakhpur, R/o 48 G, Indra Nagar, Rasoolpur, District Gorakhpur.Applicant.

VER S U S

1. Union of India through the Director General, All India Radio Akashwani Bhawan, Sansad Marg, New Delhi .
2. Deputy Director General, All India Radio Akashwani Bhawan, Sansad Marg, New Delhi - 110001.
3. Director General, All India Radio, Gorakhpur.
.....Respondents

Advocate for the applicant : Shri H.P. Dwivedi
Advocate for the Respondent : Shri L.P. Tiwari

ORDER

(Delivered by Hon'ble Mr. Gokul Chandra Pati, A.M)

The applicant has grievance regarding his seniority position. A draft seniority list was circulated on 01.09.2016 vide order dated 03.10.2016 (Annexure A-2) inviting objection, if any, within 30 days from the date of issue of the order. It is noted that nowhere the applicant has submitted objection in time. Learned counsel for the applicant submitted that later on some more changes were made in the seniority list dated 13.03.2018, as reflected in representation

dated 19.03.2018 (Annexure A-3). Then the applicant filed another representation dated 18.06.2018 (Annexure A-5).

2. Learned counsel for the applicant submits that the grievance of the applicant would be redressed if a direction is given to the competent authority to consider and dispose of his representations dated 19.03.2018 (Annexure A-3) and 18.06.2018 (Annexure A-5).

3. In view of the above submissions and taking into consideration the facts that the applicant seems to have a grievance regarding his seniority position in the draft seniority list dated 01.09.2016 as modified on 13.03.2018, the respondent No. 3/ competent authority is directed to consider and decide the representations of the applicant dated 19.03.2018 and 18.06.2018 , if the facts of representation dated 19.03.2018 about some more changes in the seniority list are correct, by passing a reasoned and speaking order copy of which shall be communicated to the applicant within a period of two months from the date of receipt of certified copy of this order.

4. The OA is disposed of accordingly. No costs.

5. It is made clear that we have not expressed any opinion of merits.

MEMBER- J.

MEMBER- A.

Anand...